

Irregularities in appointments in the Punjab and Sind Bank Ltd.

*398. SHRIMATI AZIZA IMAM: Will the Minister of FINANCE be pleased to state:

(a) whether some irregularities in the matter of appointments, transfer of personnel etc. in the Punjab and Sind Bank Limited have recently come to the notice of Government; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) and (b) Some complaints have recently been received against Punjab and Sind Bank Limited alleging irregularities on its part in the matter of appointments and transfer of personnel etc. These have been looked into and the Reserve Bank propose to advise the Bank to evolve a scientific system of recruitment and promotion.

Compensation for property left in East Pakistan

*399. SHRI KALYAN ROY:
SHRI JAHARLAL
BANERJEE:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to refer to the answer to Unstarred Question 174 given in the Rajya Sabha on the 18th July, 1978 and state:

(a) the number of cases of Indian citizens whose business etc. were taken over in East Pakistan (now Bangladesh) as enemy property in the Indo-Pak war and who have been paid compensation by the Custodian of Enemy Property in India during July, 1978 to March, 1979;'

(b) the number of cases which are still pending;

(c) what steps have been taken by Government since June, 1978 to expedite the settlement of the cases and "what are the results achieved;

(d) whether Government are considering any proposal to transfer the Headquarters of the Custodian of Enemy Property to Calcutta in view of the fact that over 80 per cent of the claims are from that region; and if not, what are the reasons therefor; and

(e) what is the total amount of money at the disposal of the Custodian of Enemy Property for distribution?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) and (b) Information is being collected and will be placed on the Table of the House.

(c) To ensure expeditious disposal of the claims a branch office has been opened at Calcutta. The procedure of verification of claims has "been streamlined, which, inter-alia includes exemption from personal appearance of claimants unless any point or points need clarification. Proposals for the strengthening of the Panel as well as staff in Branch Office of the Custodian of Enemy Property at Calcutta are also under consideration.

(d) No, Sir. The Office of the Custodian of Enemy Property is mainly concerned with the properties vested in him under the Enemy Property Act, 1968. The Panel for verification of claims and Branch Office of Custodian of Enemy Property are located at Calcutta.

(e) For the disbursement of the ex-gratia grants, allocations are made in Budget Estimates every year from the Consolidated Fund of India. During the financial year 1978-73, Rs. 508 lakhs were placed at the disposal of the Custodian.

Income tax arrears of M/s. Weston T.V. Manufacturers

*400. SHRI Ng. TOMPOK SINGH: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that huge amount of Income Tax arrears are outstanding against M/s. Weston T.V. manufacturers; and